



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 03/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Subhash Chandra Agarwal, Addl. DGFT, on 20.06.2024 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 410 applications were considered by the IMWG , out of which total 136 cases were approved (out of which 38 approved on *post-facto* basis, 34 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 64 applications approved subject to clear and unconditional NOC of one IMWG members). 10 applications have been dropped and 00 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 263 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

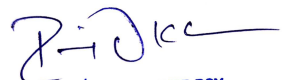
3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address. The updated status of all SCOMET applications and export authorizations is available on the DGFT website and can be verified by any agency including customs from web link : rb.gy/htzqvc . The applicant can check the status of their cases from DGFT website from the above link and avoid sending emails for updated position unless in urgent cases.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below:

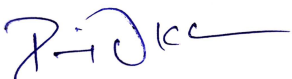
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6.	HQRSCMTAPPLY00001230AM24	Deferred
7.	HQRSCMTAPPLY00001321AM24	Deferred
8.	HQRSCMTAPPLY00001478AM24	Approved subject to receipt of clear and unconditional NOC of one agency


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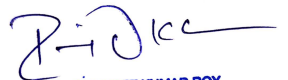
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75.	HQRSCMTAPPLY00000113AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


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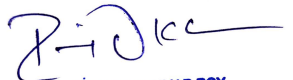
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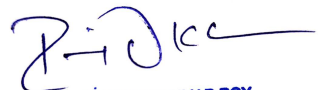
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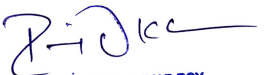
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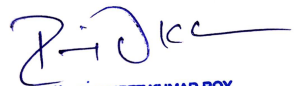
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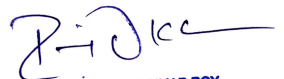
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254.	HQRSCMTAPPLY00000387AM25	Deferred
255.	HQRSCMTAPPLY00000392AM25	Deferred
256.	HQRSCMTAPPLY00000393AM25	Deferred


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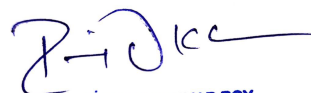
257.	HQRSCMTAPPLY00000395AM25	Deferred
258.	HQRSCMTAPPLY00000407AM25	Deferred
259.	HQRSCMTAPPLY00000410AM25	Deferred
260.	HQRSCMTAPPLY00000411AM25	Deferred
261.	HQRSCMTAPPLY00000412AM25	Deferred
262.	HQRSCMTAPPLY00000413AM25	Deferred
263.	HQRSCMTAPPLY00000416AM25	Deferred
264.	HQRSCMTAPPLY00000417AM25	Deferred
265.	HQRSCMTAPPLY00000418AM25	Deferred
266.	HQRSCMTAPPLY00000419AM25	Deferred
267.	HQRSCMTAPPLY00000420AM25	Deferred
268.	HQRSCMTAPPLY00000421AM25	Deferred
269.	HQRSCMTAPPLY00000422AM25	Deferred
270.	HQRSCMTAPPLY00000425AM25	Deferred
271.	HQRSCMTAPPLY00000426AM25	Deferred
272.	HQRSCMTAPPLY00000427AM25	Deferred
273.	HQRSCMTAPPLY00000428AM25	Deferred
274.	HQRSCMTAPPLY00000429AM25	Deferred
275.	HQRSCMTAPPLY00000430AM25	Deferred
276.	HQRSCMTAPPLY00000431AM25	Deferred
277.	HQRSCMTAPPLY00000432AM25	Deferred
278.	HQRSCMTAPPLY00000433AM25	Deferred


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279.	HQRSCMTAPPLY00000434AM25	Deferred
280.	HQRSCMTAPPLY00000435AM25	Deferred
281.	HQRSCMTAPPLY00000436AM25	Deferred
282.	HQRSCMTAPPLY00000437AM25	Deferred
283.	HQRSCMTAPPLY00000438AM25	Deferred
284.	HQRSCMTAPPLY00000439AM25	Deferred
285.	HQRSCMTAPPLY00000440AM25	Deferred
286.	HQRSCMTAPPLY00000441AM25	Deferred
287.	HQRSCMTAPPLY00000442AM25	Deferred
288.	HQRSCMTAPPLY00000443AM25	Deferred
289.	HQRSCMTAPPLY00000445AM25	Deferred
290.	HQRSCMTAPPLY00000447AM25	Deferred
291.	HQRSCMTAPPLY00000448AM25	Deferred
292.	HQRSCMTAPPLY00000449AM25	Deferred
293.	HQRSCMTAPPLY00000450AM25	Deferred
294.	HQRSCMTAPPLY00000451AM25	Deferred
295.	HQRSCMTAPPLY00000452AM25	Deferred
296.	HQRSCMTAPPLY00000453AM25	Deferred
297.	HQRSCMTAPPLY00000454AM25	Deferred
298.	HQRSCMTAPPLY00000455AM25	Deferred
299.	HQRSCMTAPPLY00000458AM25	Deferred
300.	HQRSCMTAPPLY00000459AM25	Deferred


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301.	HQRSCMTAPPLY00000460AM25	Deferred
302.	HQRSCMTAPPLY00000461AM25	Deferred
303.	HQRSCMTAPPLY00000462AM25	Deferred
304.	HQRSCMTAPPLY00000463AM25	Deferred
305.	HQRSCMTAPPLY00000467AM25	Deferred


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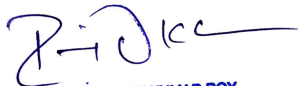
5. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below –

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001192AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001193AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00001539AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00001575AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00001582AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00001584AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00001585AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
8.	HQRSCMTAPPLY00001695AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00001747AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
10.	HQRSCMTAPPLY00001785AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
11.	HQRSCMTAPPLY00001802AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
12.	HQRSCMTAPPLY00001803AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00001808AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00001833AM24	Approved subject to receipt of clear and un-conditional NOC of one agency

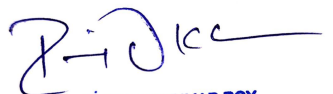
15.	HQRSCMTAPPLY00001900AM24	Approved subject to receipt of clear and unconditional NOC of one agency
16.	HQRSCMTAPPLY00001917AM24	Approved subject to receipt of clear and unconditional NOC of one agency
17.	HQRSCMTAPPLY00001951AM24	Approved subject to receipt of clear and unconditional NOC of one agency
18.	HQRSCMTAPPLY00000044AM25	Approved subject to receipt of clear and unconditional NOC of one agency

6. Cases which are Approved

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001362AM24	Approved subject to receipt of clear and unconditional NOC of one agency
2.	HQRSCMTAPPLY00001423AM24	Approved subject to receipt of clear and unconditional NOC of one agency
3.	HQRSCMTAPPLY00001861AM24	Approved subject to receipt of clear and unconditional NOC of one agency
4.	HQRSCMTAPPLY00001862AM24	Approved subject to receipt of clear and unconditional NOC of one agency .
5.	HQRSCMTAPPLY00001943AM24	Approved
6.	HQRSCMTAPPLY00001535AM24	Approved
7.	HQRSCMTAPPLY00001776AM24	Approved
8.	HQRSCMTAPPLY00001946AM24	Approved
9.	HQRSCMTAPPLY00001957AM24	Approved
10.	HQRSCMTAPPLY00000025AM25	Approved
11.	HQRSCMTAPPLY00000068AM25	Approved
12.	HQRSCMTAPPLY00000069AM25	Approved
13.	HQRSCMTAPPLY00000075AM25	Approved
14.	HQRSCMTAPPLY00000101AM25	Approved
15.	HQRSCMTAPPLY00001805AM24	Approved
16.	HQRSCMTAPPLY00001849AM24	Approved
17.	HQRSCMTAPPLY00001884AM24	Approved


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18.	HQRSCMTAPPLY00001889AM24	Approved
19.	HQRSCMTAPPLY00001909AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
20.	HQRSCMTAPPLY00001956AM24	Approved
21.	HQRSCMTAPPLY00000002AM25	Approved
22.	HQRSCMTAPPLY00000021AM25	Approved
23.	HQRSCMTAPPLY00000026AM25	Approved subject to receipt of clear and un-conditional NOC of one agency .
24.	HQRSCMTAPPLY00000063AM25	Approved
25.	HQRSCMTAPPLY00000064AM25	Approved
26.	HQRSCMTAPPLY00000083AM25	Approved
27.	HQRSCMTAPPLY00000102AM25	Approved
28.	HQRSCMTAPPLY00000104AM25	Approved
29.	HQRSCMTAPPLY00000110AM25	Approved
30.	HQRSCMTAPPLY00000131AM25	Approved
31.	HQRSCMTAPPLY00000147AM25	Approved
32.	HQRSCMTAPPLY00000151AM25	Approved
33.	HQRSCMTAPPLY00000153AM25	Approved
34.	HQRSCMTAPPLY00000176AM25	Approved
35.	HQRSCMTAPPLY00000195AM25	Approved
36.	HQRSCMTAPPLY00000197AM25	Approved
37.	HQRSCMTAPPLY00000207AM25	Approved
38.	HQRSCMTAPPLY00001618AM24	Approved
39.	HQRSCMTAPPLY00001875AM24	Approved

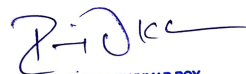

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7. Cases which are DROPPED/REJECTED

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001718AM24	DROPPED
2.	HQRSCMTAPPLY00001787AM24	DROPPED
3.	HQRSCMTAPPLY00001821AM24	DROPPED
4.	HQRSCMTAPPLY00001853AM24	DROPPED
5.	HQRSCMTAPPLY00001858AM24	DROPPED
6.	HQRSCMTAPPLY00001859AM24	DROPPED
7.	HQRSCMTAPPLY00001904AM24	DROPPED
8.	HQRSCMTAPPLY00001915AM24	DROPPED
9.	HQRSCMTAPPLY00000030AM25	DROPPED
10.	HQRSCMTAPPLY00000336AM25	DROPPED

8. Cases for Ex-Post- Facto approval

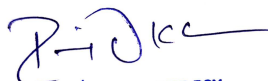
Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00001846AM24	Post Facto Approval
2.	HQRSCMTAPPLY00001660AM24	Post Facto Approval
3.	HQRSCMTAPPLY00001739AM24	Post Facto Approval
4.	HQRSCMTAPPLY00001740AM24	Post Facto Approval
5.	HQRSCMTAPPLY00001763AM24	Post Facto Approval
6.	HQRSCMTAPPLY00001901AM24	Post Facto Approval
7.	HQRSCMTAPPLY00001920AM24	Post Facto Approval
8.	HQRSCMTAPPLY00001922AM24	Post Facto Approval
9.	HQRSCMTAPPLY00000001AM25	Post Facto Approval


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10.	HQRSCMTAPPLY00000010AM25	Post Facto Approval
11.	HQRSCMTAPPLY00000050AM25	Post Facto Approval
12.	HQRSCMTAPPLY000000123AM25	Post Facto Approval
13.	HQRSCMTAPPLY000000208AM25	Post Facto Approval
14.	HQRSCMTAPPLY000000213AM25	Post Facto Approval
15.	HQRSCMTAPPLY000000227AM25	Post Facto Approval
16.	HQRSCMTAPPLY000000246AM25	Post Facto Approval
17.	HQRSCMTAPPLY000000251AM25	Post Facto Approval
18.	HQRSCMTAPPLY000000276AM25	Post Facto Approval
19.	HQRSCMTAPPLY000000288AM25	Post Facto Approval
20.	HQRSCMTAPPLY000000347AM25	Post Facto Approval
21.	HQRSCMTAPPLY000001937AM24	Post Facto Approval
22.	HQRSCMTAPPLY000000229AM25	Post Facto Approval
23.	HQRSCMTAPPLY000001533AM24	Post Facto Approval
24.	HQRSCMTAPPLY000001912AM24	Post Facto Approval
25.	HQRSCMTAPPLY000000051AM25	Post Facto Approval
26.	HQRSCMTAPPLY000000137AM25	Post Facto Approval
27.	HQRSCMTAPPLY000000152AM25	Post Facto Approval
28.	HQRSCMTAPPLY000000156AM25	Post Facto Approval
29.	HQRSCMTAPPLY000000192AM25	Post Facto Approval
30.	HQRSCMTAPPLY000000203AM25	Post Facto Approval
31.	HQRSCMTAPPLY000000294AM25	Post Facto Approval
32.	HQRSCMTAPPLY000000358AM25	Post Facto Approval


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33.	HQRSCMTAPPLY00000362AM25	Post Facto Approval
34.	HQRSCMTAPPLY00000363AM25	Post Facto Approval
35.	HQRSCMTAPPLY00000365AM25	Post Facto Approval
36.	HQRSCMTAPPLY00000377AM25	Post Facto Approval
37.	HQRSCMTAPPLY00000378AM25	Post Facto Approval
38.	HQRSCMTAPPLY00000150AM25	Post Facto Approval


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Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.
